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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD

D.A.No.1300/93

Date of Order:15.10.93

1.P.V.R.Patrudu

2.K.Ramana

3.G.Prasad Babu

.. Applicants

Vs.

1.The Superintendent of Post Offices,
Vizianagaram Division - 531 202.

2.The Director General Department Posts,
Sansad Marg, New Delhi.

.. Respondents.

Counsel for the Applicants : Mr.Krishna Devan

Counsel for the Respondents : Mr.N.R.Devaraj

CORAM:

THE HON'BLE MR.P.T.THIRUVENGADAM : MEMBER (ADMN.)

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Judgement

(As per Hon. Mr. P.T. Thiruvengadam, Member (Admn)

Heard Sri Krishna Devan, Learned counsel for the applicants and Sri N.R. Devaraj, learned standing counsel for the respondents.

2. All the three applicants in this OA were working as LGOs in Vizia nagaram . They qualified in the Departmental examination for Postal Assistants in the year 1987/88. Prior to promotion to higher cadre, the first applicant under went induction to Postal Assistants Training in PTC, Mysore, from 16-8-88 to 5-11-1988. The second applicant underwent the same training during the period from 17-7-1989 to 06-10-1989 . The training programme is residential and the board and lodging at the Training Institute are compulsory.

3. This OA has been filed for reimbursement of mess charges and $\frac{1}{4}$ th Daily Allowances for the period of training as above as the same was not allowed by the Administration (Respondents).

4. In accordance with the Government of India orders, quoted below S.R.164 at Item (5)3 of Swamy's Compilation of FR & SR Part-II Travelling Allowance, at page-192, out-station participants in cases as above are eligible for actual expenditure on board and lodging plus $\frac{1}{4}$ th of full daily allowances. Hence, the applicants are entitled for the amount claimed by them. The above point has been squarely covered in the order by this Tribunal in OA.741/93. Accordingly, the applicants are entitled for reimbursement of mess charges plus $\frac{1}{4}$ th Daily Allowances

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for the training period at PTC, Mysore, as prayed for.

It is needless to add that any amount paid towards the reimbursement of the above charges already by the administration can be deducted.

5. The OA is accordingly ordered at the admission stage. No costs. This order has to be implemented within a period of six months from the date of receipt of the same.

P.T. Thiruvengadam
(P.T. Thiruvengadam)
Member (Admn.)

Dated : October 15, 93
Dictated in the Open Court

SK/10/83
Dy. Registrar (Jud.)

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Copy to:-

1. The Superintendent of Post Offices, Vizianagaram Division, A
2. The Director General, Department of Posts, Sansad Marg, New Delhi.
3. One copy to Sri. Krishna Devan, advocate, CAT, Hyd.
4. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

3rd Oct 1983

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated: 15/10/1993

ORDER/JUDGMENT: _____

M.A./R.A./C.A. No. _____

in

O.A. No. 1300/93

T.A. No. _____

Adm.
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